RAJYA SABHA

Wednesday, the 15th December, 1971/ the 24th Agrahayana, 1893 (Saka)

The House met at ten of the clock, Mr. Chairman in the Chair

RE ARREST OF COMMUNIST PARTY WORKERS IN ANDHRA PRADESH

SHRI BHUPESH GUPTA (West Bengal). Sir, on a point of privilege The hon Minister gave us an assurance that the Defence of India Act will not be used against political parties Now I have got a telegram from Andhra Pradesh that the members of our party are being arrested under the Internal Security Maintenance Act Sir, this says that "Satyanarayana, Krishnamurthy and six other Communist workers and supporters have been arrested under the DIR" This game has started. I should like to know What about the assurance given? They should be set free immediately and those people reponsible for arresting them should apologise. Those are the saboteurs of national defence effortsthose people who arrest political workers You know the view of our party here. You know what we stand for And CPI members are being arrested in the name of emergency. This double standard should not be allowed to pass without being challenged in the House

श्री राजनारायण (उत्तर प्रदेश): श्रीमन्,

MR. CHAIRMAN: No, please No permission was given.

श्री राजनारायण: मेरा कहना यह है कि यह केवल भूपेश गुप्त का ही सवाल नहीं है। अगर उनकी पार्टी के मेम्बर इस तरह से गिरफ्तार हुए है तो यह बहुत ही शर्मनाक चीज है।

MR. CHAIRMAN. Papers to be laid on the Table.

SHRI BHUPFSH GUPTA: I cannot keep silent when members of my party are being arrested. I want an assurance from you. . .

श्री राजनारायण: मद्रास में. .

MR. CHAIRMAN: Please sit down. Let the business go on मैंने उनको परमी-शन नहीं दी है। आप क्यो बोल रहे हैं?

श्री राजनारायण: मद्रास के अन्दर एक आदमी गिरफ्तार किया गया केवल इसलिए कि श्री करुणानिधि को अमरीका ने ओबलाइज किया, यह बात उसने कही। तो क्या हम अमरीका को किटिसाइज भी नहीं कर सकते?

MR. CHAIRMAN Please sit down. Papers to be laid on the Table

PAPERS LAID ON THE TABLE

ANNUAL REPORT (1970-71) OF THE ALL-INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT/संसदीय कार्य विभाग तथा नीवहन श्रीर परिवहन मंत्रालय में राज्य मंत्री / (SHRI OM MEHTA). Mr Chairman, Sir, on behalf of Shri Uma Shankar Dikshit, I beg to lay on the Table, under section 19 of the All India Institute of Medical Science Act, 1956, a copy (if English and Hindi) of the Fifteenth Annua Report of the All-India Institute of Medica Sciences, New Delhi, for the year 1970-71 [Placed in library See No LT-1280/71]

Annual Report (1970-71) on the working of the Seamen's Provident Fund Scheme

SHRI OM MEHTA: Sir, on behalf of Shri Raj Bahadur, I beg to lay on the Table a copy (in English and Hindi) of the Fift Annual Report on the working of the Semen's Provident Fund Scheme, for the ye 1970-71 [Placed in Library. See No. L; 1261/71]

THE MYSORE MOTOR VEHICLES (VI AMENDMENT) RULES, 1971

SHRI OM MEHTA: Sir, on my ov behalf, I beg to lay on the Table, und